

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 318**  
IA(Com)-181/2024  
**IN**  
**CP-96(ND)/2024**

**IN THE MATTER OF:**

Yum! Restaurant (India) Private Limited

.... Petitioner/Applicant

**Order u/S. 66**

**Order delivered on 01.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Saurabh Kumar, Adv.

For the RD : Ms. Jyoti Khurana, Adv.

**ORDER**

**IA(Com)-181/2024**

This application has already been disposed of vide order dated 20.05.2024 and has been wrongly listed today.

The Registry is directed not to list this Application (IA(Com)-181/2024) again.

**CP-96(ND)/2024**

Mr. Saurabh Kumar, Ld. Counsel appearing for the Petitioner has stated that the Respondent has been duly served and an affidavit of service has been filed.

Ld. Counsel appearing for the RD has stated that a copy of the application has not been received. The Applicant is directed to serve a copy of the application during the course of the day.

Ld. Counsel appears for the Income Tax Department. Two weeks time granted to RD as well as Income Tax Department to file their respective responses/reports.

List the matter **on 23.09.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**